

(a) the names of the Class I cities of the country in which there are no water treatment facilities;

(b) whether it is a fact that in cities both Class I and Class II, where water treatment facilities are not there, the polluted water goes into natural water course and spoils the environment; and

(c) if so, the steps Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) According to the survey conducted by the Central Board for the Prevention and Control of Water Pollution in 1978-79, all Class I cities excepting Tenali in Andhra Pradesh and Singanallur in Tamil Nadu have organised water supply and treatment facility.

(b) Yes, Sir.

(c) By 1990, sewerage and sanitation facilities will be provided to cover 100 per cent of the population in Class I cities and 50 per cent in Class II and other towns.

Industrial Disputes between the Management and Workers of I.T.D.C. pending before Courts

6797. SHRI T. BASHEER : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of industrial disputes pending before High Courts/Industrial Tribunals/Labour Courts between the Management/and Unions/Workers in I.T.D.C. on 31st March, 1985;

(b) the number of cases among these which are more than three years old the date origin of all such disputes;

(c) the legal expenditure of the I.T.D.C. during the three years;

(d) the year-wise, unit-wise and department-wise break-up of the figures;

(e) whether there is any proposal to solve these disputes out of courts;

(f) if not, the reasons therefor; and

(g) whether there is any unrest because of non-settlement of such disputes ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) As on 31-3-1985, 95 Industrial Disputes between the ITDC Management and Workers/Unions of ITDC were pending in various High Courts/ Industrial Tribunals/ Labour Courts.

(b) Information is given in the attached statement-I.

(c) and (d). Information is given in the attached statement-II.

(e) and (f). The Corporation always endeavours to settle disputes mutually and takes necessary steps for speedy disposal of pending industrial disputes.

(g) By and large, the Industrial relations in the ITDC are cordial.

Statement-I

Number of cases which are more than 3 years old, period from which pending in the High Courts/ Industrial Tribunals/ Labour Courts, etc.

Year from which the cases pending in High Courts/ Industrial Tribunals/Labour Courts	No. of cases
1. 1973	1
2. 1975	2
3. 1978	2
4. 1979	7
5. 1980	4
6. 1981	8
7. 1982	3
Total	27

Statement-II

*Legal and Professional Charges Incurred by Various ITDC Units
during 1981-82 to 1983-84*

(Rs. in thousand)

	1981-82	1982-83	1983-84
1. Ashok, New Delhi	14.05	10.96	6.35
2. Janpath, New Delhi	7.98	—	—
3. Lodhi Hotel, New Delhi	4.91	0.75	—
4. Ranjit, New Delhi	7.25	0.50	2.50
5. Ashok Bangalore	25.85	16.60	7.80
6. Akbar, New Delhi	6.00	3.25	1.13
7. Hassan Ashok	5.86	3.59	1.30
8. Jammu Ashok	0.30	2.20	3.00
9. Aurangabad Ashok	1.56	1.90	13.03
10. Khajuraho Ashok	0.35	0.02	0.20
11. Kovalam Ashok Beach Resort (H)	7.44	17.68	7.93
12. LVP Hotel Udaipur	2.59	0.20	1.44
13. Temple Bay Ashok Beach Resort, Mahabalipuram	0.95	0.87	0.48
14. Varanasi Ashok	0.73	4.19	2.33
15. Qutab, New Delhi	0.53	0.65	1.62
16. IMP Hotel, Mysore	11.58	2.90	1.85
17. Airport Ashok, Calcutta	7.55	24.69	27.77
18. Pataliputra Ashok, Patna	3.88	5.10	8.06
19. Jaipur Ashok	3.14	16.10	0.49
20. Kalinga Ashok, Bhubaneswar	4.86	2.91	—
21. Samrat, New Delhi	—	—	0.15
22. Madurai Ashok	2.25	—	—
23. Kanishka, New Delhi	—	—	0.20
24. Ashok Yatri Niwas	—	—	0.25
25. TLs and Restaurants	—	0.58	6.50
26. D.F.S.	—	0.55	—
27. ATT Transport Division	16.74	27.46	13.40
28. Headquarters	153.85	182.31	153.40